

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 233 of 2012 &
IA No. 374 of 2012**

Dated : 29th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tata Steel Ltd. ... Appellant(s)

Versus

Odisha Electricity Regulatory Commission & Ors. ..Respondent(s)

**Counsel for the Appellant(s): Mr. M.G. Ramachandran
Mr. R.M. Patnaik**

**Counsel for the Respondent(s): Mr. B.K. Nayak
Mr. Rutwik Panda for R.1
Mr. Buddy Ranganadhan
Mr. Hasan Murtaza for R.2**

ORDER

The learned counsel appearing for the Respondent no.2 is filing the reply today after serving copy on the other side.

Post the matter for hearing on **22.02.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side. The learned counsel for the Commission is at liberty to file the reply after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs